

SHRI SUKHENDU SEKHAR ROY: So, a notification, which is not operative at the moment, should that be laid on the Table of the House? ...*(Interruptions)*... Let it be referred to the Committee. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no; there is no need for that. ...*(Interruptions)*... I tell you there is no need for that. By placing it on the Table of the House, the Government is informing us and putting it on record that there is such a notification issued by the Government, nothing more than that. ...*(Interruptions)*... Anyhow, it is laid. That is okay. Now, Dr. Mahesh Sharma ...*(Interruptions)*...

DR. K. V. P. RAMACHANDRA RAO (Talangana): Sir, I have given a notice ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no; that is over. The ruling is given. That ruling is final. Sit down.

DR. K. V. P. RAMACHANDRA RAO: Sir, my notice is for Breach of Privilege. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no; let me dispose of this. Dr. Mahesh Sharma.

SHRIMATI NIRMALA SITHARAMAN: Sir, I am yet to lay it.

MR. DEPUTY CHAIRMAN: Did you not place it yet?

SHRIMATI NIRMALA SITHARAMAN: I was halfway reading and then it all started.

MR. DEPUTY CHAIRMAN: Okay; please do it.

PAPERS LAID ON THE TABLE — *Contd*

Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table:—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion), under sub-section (2) of Section 28A of the Boilers Act, 1923:—

(1) G.S.R. 528 (E), dated the 18th May, 2016, publishing the Boiler Attendants' (Amendment) Rules, 2016.

(2) G.S.R. 529 (E), dated the 18th May, 2016, publishing the Boiler Operation Engineers' (Amendment) Rules, 2016.

[Placed in Library. See No. L.T. 4915/16/16]

- (ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) Notification No. S.O. 1690 (E), dated the 10th May, 2016, publishing the Newsprint Control (Amendment) Order, 2016, under sub-section (2H) of Section 29B of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. L.T. 4976/16/16]

I. Report and Accounts (2014-15) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal and related papers

II. Report and Accounts (2014-15) of the Asiatic Society, Kolkata and related papers

III. Report and Accounts (2014-15) of the Central Institute of Himalayan Culture Studies (CIHCS), Dahung, Arunachal Pradesh and related papers

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- I. (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal for the year 2014-15, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Sangrahalaya.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i)(a) above. [Placed in Library. See No. L.T. 4916/16/16]
- II. (a) Annual Report and Accounts of the Asiatic Society, Kolkata, for the year 2014-15, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (ii)(a) above. [Placed in Library. See No. L.T. 4917/16/16]
- III. (a) Annual Report and Accounts of the Central Institute of Himalayan Culture Studies (CIHCS), Dahung, Arunachal Pradesh, for the year 2014-15, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (iii) (a) above. [Placed in Library. See No. L.T. 4918/16/16]